

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 209 OF 2015 &
IA NO. 346 OF 2015 & IA NO. 1227 OF 2018**

Dated: 5th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Gujarat Urja Vikas Nigam Ltd. & Ors.

.... Appellant(s)

Vs.

Renew Wind Energy (Rajkot) Pvt. Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) :

Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan
Mr. Pulkit Agrwal

Counsel for the Respondent(s) :

Mr. Sanjay Sen, Sr. Adv.
Mr. Shri Venkatesh
Mr. Sandeep Rajpurohit for R-1

Ms. Suparna Srivastava for GERC

Mr. Raunak Jain
Mr. Vishvendra Tomar
Mr. Sandeep Rajpuroh for Intervener

ORDER

(IA NO. 1227 OF 2018 – for Intervention)

Appellant's counsel is permitted to file objections/submissions to the IA No. 1227 of 2018 (Application for intervention) within one week i.e. on or before 14.09.2018 with advance copy to the other side.

APPEAL NO. 209 OF 2015

We have heard the learned counsel for the appellant. List the matter for further hearing on **06.09.2018.**

(S. D. Dubey)
Technical Member
mk/tpd

(Justice Manjula Chellur)
Chairperson